

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.05.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
TCP(IB)No. 73/9/AMR/2019	Main Case	9 of IBC	Omega Glass Private Limited Vs Ceasan Glass Private Limited
	IA(IBC)/130/2023	60(5)© of IBC	Gonugunta Murali, RP of CD Vs. DBS Bank Limited
	IA(IBC)/133/2023 in (A(IBC)/399/2022)	11 of NCLT Rules	Mr. Ch.V.N. Raghurama Gupta & another (Suspended Directors/personal Guarators) Vs. CD
	IA(IBC)/20/2023	60(5) of IBC	Ch, V.N. Raghuram Gupta (Suspended Director) Vs. CD (R1 -represented by Mr. G. Murali, RP); DBS Bank India Limited (R2) and Emerge Glass India Pvt Ltd (R3)
	IA(IBC)/399/2022	30(6) of IBC	Mr. Gonugunta Murali, RP of CD

ORDER

IA(IBC)/130/2023: Mr.G.Murali, RP present in person. Mr.V.V.S.N.Raju, counsel appearing for the Respondent submits that the vakalahtnama would be filed in the course of the day and seeks time for filing counter. Hence, for filing vakalath and counter, list the matter on 22.06.2023.

IA(IBC)/133/2023 in (A(IBC)/399/2022: Dr.S.V.Ramakrishna, Counsel for the Applicant present. Mr.G.Murali, RP present in person and seeks time for filing counter. Hence, for filing counter, list the matter on 22.06.2023.

IA(IBC)/20/2023: Dr.S.V.Ramakrishna, counsel for the Applicant present. Ms.Aishwaraya, proxy counsel for R2 present. Mr.Ankit Singhal, counsel for R3 present. Rejoinder is not filed, inspite of granting time as a last chance. The counsel for the Applicant seeks some more time for filing rejoinder. Hence, on costs of Rs.1,000/- to be paid to the Respondents, for filing rejoinder and for filing memo of compliance, list the matter on 22.06.2023.

IA(IBC)/399/2022: List the IA along with IA(IBC)/133/2023 on 22.06.2023.

Sd/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

RSN